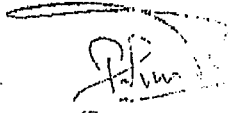


No. 5100-5102 /DHC/Gaz./G-3/2022

Date: 13/09/2022

1. Copy along with copy of letter dated 23.08.2022 received from the Director, National Judicial Academy forwarded to the following Principal District & Sessions Judges for information and necessary action:-
 - (i) The Principal District & Sessions Judge (Headquarter), Tis Hazari Courts, Delhi.
 - (ii) The Principal District & Sessions Judge, South District, Saket Courts, Delhi.
 - (iii) The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, Delhi.
2. Copy along with copy of letter dated 23.08.2022 received from the Director, National Judicial Academy forwarded to the following Principal District & Sessions Judges with the request to inform the nominated Judicial Officers under their respective control accordingly:-
 - (i) The Principal District & Sessions Judge (Headquarter), Tis Hazari Courts, Delhi.
 - (ii) The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
 - (iii) The Principal District & Sessions Judge, North-West District, Rohini, Delhi.
 - (iv) The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
 - (v) The Principal District & Sessions Judge, South-East District, Saket Courts, Delhi.
 - (vi) The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
 - (vii) The Principal District & Sessions Judge, Rouse Avenue Courts Complex, New Delhi.
 - (viii) The Principal District & Sessions Judge Shahdara District, Karkardooma Courts, Delhi.
3. Copy along with copy of letter dated 23.08.2022 received from the Director, National Judicial Academy forwarded to Mr. Deepak Garg, OSD (Examination, SCM & Litigation & Rules), Delhi High Court, New Delhi for information and necessary action.


(Surender)
Deputy Registrar (Gaz.)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 70498-511 Bhopal/Trng/Gaz./2022 Dated, Delhi the 14 SEP 2022

Copy forwarded along with its enclosures to the following, for information:-

- 1) All the concerned officers of Central District, Tis Hazari Court, Delhi.
- 2) The DDO, Accounts Branch, Tis Hazari Court, Delhi.
- 3) The P.S to Ld. Principal District & Sessions Judge (Hqs), Delhi.
- 4) The Reader to Ld. Principal District & Sessions Judge (Hqs), Delhi.
- 5) The Website Committee, English/Hindi, Tis Hazari Court, Delhi.
- 6) The Layers for uploading the same.
- 7) The Dealing Clerk (Leave), Judicial Branch, Central District, Tis Hazari Court, Delhi.

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14

HIGH COURT OF DELHI
Shershah Road, New Delhi

No. _____/DHC/Gaz./G-3/2022

Dated:

From

The Registrar General,
High Court of Delhi,
New Delhi.

To

The Director,
National Judicial Academy,
Bhadbhada Road, P.O. Suraj Nagar,
Bhopal-462044 (M.P.)
[Fax No.0755-2696904, Tel: 0755-2696669]

Sub: North Zone-I Regional Conference on "Contemporary Judicial Developments and Strengthening Justice through Law & Technology" (24th & 25th September, 2022) [P-1308].

Sir,

I am directed to refer to your letter No. NJA/Dir./P-1308/2022/1718 dated 23.08.2022 and this Court's letter No.4496/DHC/Gaz./G-3/2022 dated 08.08.2022, on the above subject, and to say that Hon'ble the Chief Justice has been pleased to nominate the following Judicial Officers for attending the programme No. P-1308, North Zone -I Regional Conference on "Contemporary Judicial Developments and Strengthening Justice through Law & Technology" being held at Srinagar (J&K) on 24th and 25th September 2022, to be organized by National Judicial Academy, Bhopal in collaboration with the High Court of Jammu & Kashmir and Ladakh and Jammu & Kashmir Judicial Academy:-

Names of the nominated officers	
1.	Mr. Girish Kathpalia, Principal District & Sessions Judge (Hq.), THC, Delhi
2.	Mr. Narottam Kaushal, Principal District & Sessions Judge, South, Saket, Delhi
3.	Mr. Dharmesh Sharma, Principal District & Sessions Judge, New Delhi, PHC, Delhi
4.	Mr. Dinesh Bhatt, District Judge (Commercial Court), West, THC, Delhi
5.	Mr. Sanjeev Kumar Aggarwal, District Judge (Commercial Court), Central, THC, Delhi

7.	Mr. Pawan Kr. Matto, Special Judge (NDPS), North-East, KKD, Delhi
8.	Ms. Vineeta Goyal, District Judge (Commercial Court), South-East, Saket, Delhi
9.	Mr. Deepak Garg, OSD (Examination, SCMSC- Litigation & Rules), Delhi High Court, New Delhi
10.	Mr. Brijesh Kr. Garg, District Judge (Commercial Court), Shahdara, KKD, Delhi
11.	Mr. M.K. Nagpal, Special Judge (PC Act) (CBI), RACC
12.	Mr. Chandra Shekhar, District Judge (Commercial Court), East, KKD, Delhi
13.	Ms. Kaveri Baweja, District Judge (Commercial Court), Central, THC, Delhi
14.	Ms. Anu Grover Baliga, District Judge (Commercial Court), Shahdara, KKD, Delhi
15.	Mr. Mukesh Kr. Gupta, ADJ, Central, THC, Delhi
Computer Committee Members of Delhi District Courts	
16.	Mr. Pawan Kumar Jain, Chairman (IT & Digitization), Central District, RACC, Delhi
17.	Mr. Samar Vishal, ASJ, West, THC, Delhi
18.	Mr. Jay Thareja, ADJ, South East, Saket, Delhi
19.	Mr. Ajay Gulati-I, Spl. Judge (PC Act) (CBI), RACC, Delhi
20.	Mr. Neeraj Gaur, ASJ, North-West, Rohini, Delhi

Yours Sincerely

(Surender Pal)
Deputy Registrar (Gaz.-IB)

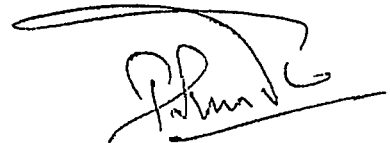
No. 5100-5102 /DHC/Gaz./G-3/2022

Dated: 13/09/2022

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(Surender Pal)
Deputy Registrar (Gaz. IB)

NATIONAL JUDICIAL ACADEMY

Justice A.P. Sahi
Director

Ref.: NJA/Dir/P-1308/2022 /
Dated: 23.08.2022

Dear Chief Justice Sharma,

Sub.: "North Zone-I Regional Conference on "Contemporary Judicial Developments and Strengthening Justice through Law & Technology"
(24th & 25th September, 2022) [P-1308]

The National Judicial Academy (NJA) in collaboration with the High Court of Jammu & Kashmir and Ladakh and the Jammu & Kashmir Judicial Academy is organizing the North Zone-I Regional Conference on the above subject at Srinagar (J&K) on 24th & 25th September, 2022.

The theme of the Conference is "Contemporary Judicial Developments and Strengthening Justice through Law & Technology" About 156 judges/ judicial officers from six High Courts of the North Zone viz., High Courts of Delhi; Himachal Pradesh; Punjab & Haryana; Jammu & Kashmir and Ladakh; Uttar Pradesh and Uttarakhand, are expected to participate in the Conference. A copy of the tentative programme schedule is attached herewith for your kind perusal.

The NJA cordially invites your High Court and requests you to kindly nominate:

05 High Court Justices; 15 Judicial Officers (including PDJs and Chief Judicial Magistrate); 01 Chairperson of the High Court Computer Committee; and 05 Computer Committee Members at District Level; working under the jurisdiction of the High Court of Delhi to participate in the programme.

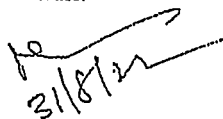
You are requested to send names of nominated participants for the conference to the Host High Court and the NJA promptly to avoid any inconvenience in arrangements.

With warm regards,

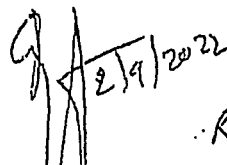
Yours sincerely,


(Justice A.P. Sahi)

Hon'ble Mr. Justice Satish Chandra Sharma
Chief Justice
Delhi High Court,
New Delhi-110 003.


31/8/22

Regd (19)


2/9/2022

R.G.


30.8.22

JR(693-12)

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NORTH ZONE-I: REGIONAL CONFERENCE ON CONTEMPORARY JUDICIAL DEVELOPMENTS AND STRENGTHENING JUSTICE THROUGH LAW & TECHNOLOGY (24th & 25th SEPTEMBER, 2022) [P-1308]
(TENTATIVE PROGRAMME SCHEDULE)

DAY 1 24/09/2022 (Saturday)	9:30 AM – 10:00 AM Introductory Session	T E A B R E A K	SESSION 2 12:00 Noon – 1:30 PM Precedential Value of High Court Judgments <u>Proposed Scope of Discussion</u> – Persuasive <i>versus</i> Binding effect of judgments – Concomity of Courts – Language in Courts	L U N C H B R E A K	SESSION 3 2:30 PM – 4:00 PM Developments in Criminal Law and Challenges <u>Proposed Scope of Discussion</u> – Developing Contours of Bail Jurisprudence – Reverse Burden of Proof: Shifting of Statutory Requirements – PMLA: Powers of Detention of the I Enforcement, Constitutional and Protections as well as Restrictive Bail (<i>Vijay Madanlal Choudhary v. Union</i>) – Electronic Evidence and Global Legislation vis-à-vis <i>Arjun Pandit Rao Khatkar</i> <i>Kushanrao Gorantyal</i>
	10:00 AM – 11:30 AM SESSION 1 Contemporary Trends in Constitutional Law: Recent Judicial Developments <u>Proposed Scope of Discussion</u> – Judicial Limits: Competitive and Cooperative Federalism – Art. 21 vis-à-vis Prohibition: Social and Legal Modalities – Judiciary and Media: Need for Balance – Right to Freedom of speech & Expression		SESSION 4 9:30 AM – 11:00 AM Entire Perspective of E-courts Project [<i>e-Committee, SCI theme</i>] <u>Proposed Scope of Discussion</u> – Phase I, II and proposed Phase III – CIS Innovations from one High Court to another – Innovations in terms of new apps: NSTEP, ICJS, JUSTIS, JUDGMENT PORTAL		SESSION 5 11:30 AM – 1:00 PM Emerging and Future Technology for Effective Judicial Governance [<i>e-Committee, SCI theme</i>] <u>Proposed Scope of Discussion</u> – Technology in Legal Governance vis-à-vis Artificial Intelligence (AI) – Latest developments in Technology: Crypto Currency, Dark Web etc. – Block chain Technology Participants Audit & Feedback
DAY 2 25/09/2022 (Sunday)					